

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10536/2019

(Arising out of impugned final judgment and order dated 24-09-2018 in JA No. 6100/2011 passed by the High Court of Judicature at Allahabad)

NEMIECHAND

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(MR. GAURAV AGRAWAL, ADVOCATE FOR NALSA HAS ON 28.09.2021 FURNISHED
COMPILATION OF EXHIBITS AND EVIDENCES)

Date : 22-10-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Ms. Aparna Jha, AOR
Mr. Abhishek Yadav, Adv.

For Respondent(s) Mr. Vishnu Shankar Jain, AOR
Ms. Marbiang N. Khongwir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Let the matter be listed for final disposal on the first
non-miscellaneous day in the month of January, 2022.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)